

- (xxv) Notification G.S.R. No. 208,
dated the 2nd February, 1963.
- (xxvi) Notification G.S.R. No. 209,
dated the 2nd February, 1963.
- (xxvii) Notification G.S.R. No. 210,
dated the 2nd February, 1963.
- (xxviii) Notification G.S.R. No. 248,
dated the 9th February, 1963.

[Placed in Library. See No. LT-790/ €3 for
(i) to (xxviii).]

**SUPPLEMENTARY DEMANDS FOR
GRANTS FOR EXPENDITURE OF
THE CENTRAL GOVERNMENT ON
RAILWAYS IN 1962-63**

THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS (SHRI SHAH
NAWAZ KHAN): Madam, on behalf of Sardar
Swaran Singh I beg to lay on the Table a
Statement showing the Supplementary
Demands for Grants for Expenditure of the
Central Government on Railways in the year
1962-63.

MESSAGES FROM THE LOK SABHA

**I. THE CONSTITUTION (FIFTEENTH
AMENDMENT) BILL, 1962**

**II. THE CONSTITUTION (SIXTEENTH
AMENDMENT) BILL, 1963**

SECRETARY: Madam, I have to report to
the House the following messages received
from the Lok Sabha, signed by the Secretary
of the Lok Sabha: —

I

"I am directed to inform Rajya Sabha
that Lok Sabha, at its sitting held on the
18th February, 1963, has adopted the
following motion extending the time for
presentation

1173 RS—3.

of the Report of the Joint Committee of the
Houses on the Constitution (Fifteenth
Amendment) Bill, 1962:—

MOTION

"That the time appointed for the
presentation of the Report of the Joint
Committee on the Bill further to amend
the Constitution of India, be extended up
to the 29th March, 1963." "

II

"I am directed to inform Rajya Sabha
that Lok Sabha, at its sitting held on the
18th February, 1963, has adopted the
following motion extending the time for
presentation of the Report of the Joint
Committee of the Houses on the
Constitution (Sixteenth Amendment) Bill,
1963:—

MOTION

That the time appointed for the
presentation of the Report of the Joint
Committee on the Bill further to amend the
Constitution of India, be extended up to the
29th March, 1963." "

**ANNOUNCEMENT RE ALLOTMENT
OF TIME FOR CONSIDERATION OF
SEVENTH ANNUAL REPORT OF THE
NATIONAL SMALL INDUSTRIES
CORPORATION**

THE DEPUTY CHAIRMAN: On be
half of the Chairman I have to inform
Members that under Rule 153 of the
Rules of Procedure and Conduct of
Business in the Rajya Sabha,
the Chairman has allotted
two hours for the consideration of Shri
Krishna Chandra's motion regarding the
Seventh Annual Report of the National Small
Industries Corporation Limited, New Delhi,
for the year ended the 31st March, 1962.